

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 225/TL/2024

Subject : Petition under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for Augmentation of 2x500 MVA, 400/230kV transformation capacity (3rd & 4th ICTs) at Karur PS and Implementation of 1 no. of 230kV line bay at Karur 400/230kV PS for interconnection of REGS of M/s Nannai Solar Park Pvt. Ltd. on Regulated Tariff Mechanism (RTM) route.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Karur Transmission Limited (KTL)

Respondent : JSW Renew Energy Limited (JSWRE) and Ors.

Parties Present : Shri Afak Pothiawala, KTL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed seeking grant of a separate transmission licence for (i) Augmentation of the 2x500 MVA, 400/230kV transformation capacity (3rd & 4th ICTs) at Karur PS, and (ii) Implementation of 1 no. of 230kV line bay at Karur 400/230kV PS for interconnection of REGS of M/s Nannai Solar Park Pvt. Ltd. on Regulated Tariff Mechanism (RTM) route. He further submitted that while element (i) was awarded by CTUIL vide its letter dated 12.3.2024, element (ii) was awarded by CTUIL vide its letter dated 23.10.2024.

2. Keeping in view that element (ii), as noted above, came to be awarded to the Petitioner after the Commission having passed its order dated 16.10.2024 proposing the grant of a transmission licence to the Petitioner and causing the issuance of notices under Section 15(5)(a) of the Electricity Act, 2003 ('the Act') in respect of element (i) and Petitioner having sought to include element (ii) in the present Petition itself by filing the Amended Petition dated 5.11.2024, the Commission observed that a fresh order, to the above effect, will require to be issued in respect of the amended Petition.

3. After hearing the representative of the Petitioner, the Commission directed the Respondent, CTUIL, to furnish the following details/ information, on affidavit, within a week:

(i) A copy of the recommendation letter for the grant of transmission license for the additional 1 no. of 230kV line bay at Karur 400/230kV PS under RTM.

(ii) The commissioning schedule of the 1 no. of 230kV line bay at Karur 400/230kV PS, for which the Petitioner is seeking transmission licence, vis-à-vis the start date of the connectivity of the REGS granted connectivity on this Bay.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)